

Shri C. Janardhanan:

Shri F. C. Adichan:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether certain employees of the Food Corporation of India had been retrenched at Cochin during this year;

(b) if so, the number of employees thus retrenched; and

(c) the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) No, Sir

(b) and (c) Do not arise.

Posts in Election Commission

5950. **Shri Kanwar Lal Gupta:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that certain posts were created and filled in January, 1967 in the Election Commission without framing their Recruitment Rules;

(b) if so, the number, designation, scale of pay and duration of such posts and reasons therefor;

(c) whether it is also a fact that Recruitment Rules for the posts of Superintendent (Legal) have been framed making sound knowledge of Stenography an obligatory qualification applicable to such posts as are not prescribed by the Ministry of Law; and

(d) if so, the reasons therefor and the number of persons with such qualifications available in the Election Commission?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) and (b). Yes, Sir. One post of Superintendent (Legal) in the scale of Rs. 620-30-530 was created and filled in the Election Commission with effect from 5-1-1967. The post is sanctioned upto 29-2-1968. As is usual in such cases, the post was first created and action to frame recruitment rules was taken simultaneously. The

post was filled pending the framing of the recruitment rules which have since been notified.

(c) Yes, Sir.

(d) The Superintendent (Legal), besides other items of legal work, has to assist the Chief Election Commissioner in the matter of disqualification cases wherein he has been vested with judicial powers by the Constitution and the Election Law. In these matters, the decision of the Chief Election Commissioner is final. The cases are thus decided strictly on judicial basis by regular hearings of the parties when evidence from records and arguments are admitted. The Superintendent (Legal) is required to render assistance to the Chief Election Commissioner in these cases by taking down notes in these hearings, sifting of evidence from records and supplying proper reference to him to record his orders. For the efficient discharge of his duties it is essential that the incumbent of the post should possess an adequate knowledge of stenography and background of election law. Thus the post of Superintendent (Legal) in the Commission's office is in this respect different from the post of Superintendent in the Legislative Department of the Law Ministry. At the time the post was created and filled there were 4 persons with sound knowledge of stenography in this office out of whom two possessed a Law Degree.

Development of Animal Husbandry

5951 **Shri K. Lakkappa:**

Shri M. H. Gowda:

Will the Minister of Food and Agriculture be pleased to state:

(a) the quantum of Central assistance offered to the various States for the Development of Animal Husbandry during the Third Plan; and

(b) how far the schemes have been successful?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri

Amassahib Shinde: (a) Information is given in the statement laid on the Table of the House. (Placed in Library. See No. LT-1084/67).

(b) By and large the Animal Husbandry Schemes in the country have been successful as will be seen from the progress of the Schemes indicated in Statement II

Reclamation of Fallow Land

5932. **Shri Sequera:**
Shri Sanji Wajji:
Shri Kameshwar Singh.

Will the Minister of Food and Agriculture be pleased to state

(a) the total area of fallow land brought under the plough in each of the completed Five Year Plans and

(b) the percentage of such area to the area previously used for agriculture and the additional production from such area at the end of each Plan and its percentage to the gross national agriculture production at that time?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Amassahib Shinde): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

(a) The total area of fallow land brought under the plough in each of the completed Five Year Plans

First Plan—3.8 Million Acres

Second Plan—2.3 Million Acres

Third Plan—4.7 Million Acres

(b) The percentage of such area to the area previously used for agriculture and the additional production from such area at the end of each Plan and its percentage to the gross national agriculture production at that time.

The area reclaimed as compared to the gross cropped area in the country during each of the three Plans is given below:

	(Million Acres)	
	Gross Cropped Area	Area reclaimed.
First Plan	364.02	2.8
Second Plan	377.38	2.3
Third Plan	390.28	4.7
	(Provisional 1964-65)	

The percentage of the area mentioned in Part (a) to the area previously used for agriculture in each of the three Plans is given below

Name of the Plan	Gross Cropped Area excluding the area reclaimed (Million acres)	Area reclaimed	Percentage of columns 3 to 2
1	2	3	4
1st Plan	361.22	2.8	0.7
2nd Plan	375.08	2.3	0.6
3rd Plan	385.58	4.7	1.2

Figures of additional production of foodgrains due to land reclamation measures alone are not collected separately. It is, however, broadly estimated that on an average one additional acre benefited by land reclamation scheme contributes about $\frac{1}{4}$ tonne of additional foodgrains production.

Lease of North Andaman Forests

5933. **Shri Madhu Limaye:**
Shri A. S. Saigal:
Shri K. R. Ganesh:
Shri K. F. Singh Deo:
Shri M. Amarey:

Will the Minister of Food and Agriculture be pleased to state

(a) whether the Arbitrators have given their award in the Government's dispute with M/s P. C. Ray & Co. (I)